

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'F' BENCH  
MUMBAI**

**BEFORE: SHRI MAHAVIR SINGH, VICE PRESIDENT  
&  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No.5595/Mum/2019  
(Assessment Year :2010-11)**

M/s. UTV Software Communications Limited 1 <sup>st</sup> Floor, Building No.14 Solitaire Corporate Park Guru Hargovindji Marg Chakala, Mumbai-400093	Vs.	Assistant Commissioner of Income Tax – 16(1) Room No.439, 4 <sup>th</sup> Floor, Aayakar Bhavan M.K. Marg, Mumbai-400020
<b>PAN/GIR No. AAACU4122G</b>		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

**ITA No.5661/Mum/2019  
(Assessment Year :2014-15)**

Assistant Commissioner of Income Tax – 16(1) Room No.439, 4 <sup>th</sup> Floor, Aayakar Bhavan M.K. Marg, Mumbai- 400020	Vs.	M/s. UTV Software Communications Limited 1 <sup>st</sup> Floor, Building No.14 Solitaire Corporate Park Guru Hargovindji Marg Chakala, Mumbai-400093
<b>PAN/GIR No. AAACU4122G</b>		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

Assessee by	None
Revenue by	Ms. Amrita Ranjan
<b>Date of Hearing</b>	<b>10/05/2021</b>
<b>Date of Pronouncement</b>	<b>23/07/2021</b>

**आदेश / O R D E R**

**PER MAHAVIR SINGH(VP):**

These appeals in ITA No.5595/Mum/2019 & 5661/Mum/2019 for A.Y.2010-11 & 2014-15 respectively arise out of the order by the Id.

Commissioner of Income Tax (Appeals)-58, Mumbai in appeal Nos. CIT(A)-58, Mumbai/10260/2017-18 & CIT(A)-4/e-file-45/ACIT-16(1)/2017-18 dated 15/07/2019 & 06/06/2019 (Id. CIT(A) in short) against the order of assessment passed u/s.143(3) & 143(3) r.w.s. 144C(4) of the Income Tax Act, 1961 (hereinafter referred to as Act) dated 29/05/2014 & 08/12/2017 respectively by the Id. Income Tax Officer, 11(1), Mumbai (hereinafter referred to as Id. AO).

2. We find that the assessee filed a letter dated 07/05/2021 mentioning that an application had been preferred under direct tax "Vivad Se Viswas Scheme 2020" to settle this tax dispute for the year under consideration and had obtained Form-3 from the designated authority thereon, copy of which was enclosed alongwith this letter.

3. In view of this, we hereby treat the appeals pending before us as dismissed and withdrawn with a liberty given to the assessee to get the appeals restored in the event that assessee's declaration made under "Vivad Se Viswas Scheme 2020" is declared bad in law in future for any reason whatsoever.

**4. In the result, appeals of the assessee and Revenue are dismissed.**

Order pronounced on 23/07/2021 by way of proper mentioning in the notice board.

Sd/-

**(MANOJ KUMAR AGGARWAL)**  
ACCOUNTANT MEMBER

Mumbai; Dated 23/07/2021  
Sudip Sarkar, Sr.Ps.

Sd/-

**(MAHAVIR SINGH)**  
VICE PRESIDENT

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)  
ITAT, Mumbai